

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1999
ANSWERED ON:02.12.2011
REGISTERED TRUSTS AND NGOS
Premajibhai Dr. Solanki Kiritbhai

Will the Minister of FINANCE be pleased to state:

(a) whether certain Trusts and Non-Government Organisations (NGOs) have diverted their activities, indulged in commercial and profit making activities and also evaded taxes; and

(b) if so, the details thereof and action taken or proposed to be taken thereto trust/NGO-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a): No separate data in respect of the registered NGO's or Trust which have diverted their activities is maintained by the CBDT. Instances of diversion of activities, indulgence in commercial and profit making activities and instances of tax evasion in cases of trusts and NGO's can be ascertained when the scrutiny of cases of such trusts or NGO's is undertaken by the field authorities, as per prescribed norms. Suitable action as per the Income Tax Act is initiated in cases where violations are detected.

(b): The question does not arise in view of (a) above.